

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 88 of 2013**

**Dated : 7<sup>th</sup> October, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

**NTPC Ltd.**

**....Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors.**

**...Respondent (s)**

Counsel for the Appellant (s) : Mr. M.G. Ramchandran  
Ms. Swagatika Sahoo

Counsel for the Respondent(s) : Mr. Alok Shankar for R-2  
Mr. Aashish Gupta  
Mr. Aditya Mukherjee for R-4

**ORDER**

We have heard the learned counsel for the parties in respect of preliminary objections raised by Respondent No. 4. Mr. M.G. Ramachandran is directed to file written notes on the question of maintainability within a week after serving copy on the other side.

Post the matter on **28<sup>th</sup> October, 2013** for further hearing.

**(V.J. Talwar)**  
**Technical Member**  
vs/ak

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**